

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 201 of 2014 &
IA NOs. 316, 392 & 394 OF 2014 AND 287 OF 2015**

Dated: 09th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Reliance Infrastructure Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s)

:

Ms. Malavika Prasad

Counsel for the Respondent(s)

:

Mr. Buddy A. Ranganadhan

Mr. S. Ventkatesh

Mr. Varun Singh

Mr. Pratyush Singh

Mr. Shashank Khurana

Mr. Natabrata Bhattacharya for R.1

Mr. C. S. Vaidyanathan, Sr. Adv.

Mr. Amit Kapur

Mr. Kunal Kaul

Mr. Akshat Jain for R.2

ORDER

Learned counsel for the Appellant is stated to be on his legs before the Supreme Court in a part-heard matter. Hence, an adjournment is sought.

List the matter on **23.03.2017** at 2.30 p.m. It is made clear that no further adjournment will be granted.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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